

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-04-2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --  
PETITION NUMBER : CP/214/2020  
NAME OF THE PETITIONER : R.Maathesram  
NAME OF THE RESPONDENT(S) : M/S. Rams Regency Pvt Ltd & Ors  
UNDER SECTION : Sec 241-242 of CA, 2013

Sridharan  
(S. SRIDHARAN)  
for Petitioner



109) CP/214/2020

**ORDER**

Ld. Counsel Mr. S. Sridharan for the Petitioner.

In this case, the main prayer is to restrain the Respondents 2 and 3 not to change the shareholding in the company and entering in to any business transaction until the disposal of this petition.

In this case, parties have been directed to maintain status quo in the earlier order dated 15.05.2020. As the cause of action lies with R2, R3 and R4 their presence is must and crucial for proper adjudication of the matter. R2, R3 and R4 are directed to appear in person on 29.05.2024 failing which non-bailable warrant will be issued in future to enforce their attendance.

**Registry is directed** to issue notice to R2, R3 and R4.

Ld. Counsel appearing for the Applicant submitted that R3 is the real brother and he will appear before the Court during the next date of hearing.

It is seen from the record that R5 namely ROC has not responded to this petition. R5 is directed to file a report in this matter including the filings made by the company before the ROC till date.

ROC is directed to file the reply within 2 weeks from the date of hearing.

List the petition for **physical hearing on 29.05.2024 at the request of the parties.**

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**